

## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.C.P. No. 341 of 1994 In O.A. No. 1395 of 1991

New Delhi this the 24th day of May, 1995

Mr. A.V. Haridasan, Vice-Chairman
Mr. K. Muthukumar, Member(A)

Shri Davinder Kumar Mishra R/o RZ/B-12 Sita Puri, Part-I, New Delhi.

.Petitioner

Shri B.S. Madhok, proxy counsel for Shri B.S. Mainee, Counsel for the petitioner

## Versus

- 1. Shri Lalit Kumar Sinha General Manager, Northern Railway, Baroda House, New Delhi.
- Shri R.N. Aga Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi.

.. Respondents

By Advocate Shri R.L. Dhawan

## ORDER (ORAL)

## Mr. A.V. Haridasan, Vice-Chairman(J)

The original application was filed challenging the termination of service of the petitioner and praying reinstatement with back wages. The application was disposed of by judgement dated 5.7.93 with a direction to the respondents to reinstate the applicant in service and pay him back wages. Finding that this judgment not been complied with, the petitioner has filed present petition praying that the respondents may against proceeded under the Contempt of Courts Act. The respondents have filed a reply statement. stated that the judgment has now been fully implemented reinstating the petitioner in service and paying him a sum of Rs.1,06,357/- as back wages. They have also expressed their regret for the delay in implementation



of the directions contained in the judgment. The applicant has filed a rejoinder, in which he claims that apart from the pay and allowances already paid to him, he is entitled to get a sum of Rs.12,459/-as productivity linked bonus for the period he was kept out of service.

- 2. When the petition came up for hearing, Shri B.S. Madhok, proxy counsel for Shri B.S. Mainee, Counsel for the petitioner argued that such productivity linked bonus was also one of the benefits due to the applicant, as the same was given to all other employees and the non-payment of the same to the petitioner is violation of the directions of the judgment.
- After hearing the learned counsel on the either side, we are of the considered view that the respondents have substantially complied with the directions contained judgment, though after delay. The expressed by the respondents in implementation of the the applicant considers Ιf judgment is accepted. that he has a valid claim for productivity linked bonus, he is free to seek recovery of the same in an appropriate proceedings instituted in that behalf. That, according to us, is not a reason for taking action against the respondents under Contempt of Courts Act as the directions contained in the judgment have been substantially complied The Contempt Petition is, therefore, dismissed and the notices issued to the respondents are discharged.

(K. MUTHUKUMAR)
MEMBER (A)

(A.V. HARIDASAN) VICE CHAIRMAN

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